

स्टेट बैंक आफ इण्डिया नई दिल्ली से निकाली गयी राशि की वसूली

4374. श्री ओंकार लाल बेरवा : क्या बिस्व मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में स्टेट बैंक आफ इण्डिया नई दिल्ली से निकाली गई 60 लाख रुपये की राशि में से इस बैंक 59 लाख 96 हजार रुपये वसूल कर लिये गये हैं; और

(ख) यदि हाँ, तो वसूल किया गया धन किस लेख में जमा किया गया है ?

बिस्व मन्त्री (श्री यशवन्तराव चव्हाण) :

(क) जी, हाँ। पुलिस ने 59, 96, 900 रुपये बरामद कर लिया है।

(ख) न्यायालय ने यह रकम "सिपुदारी" बाण्ड के अन्तर्गत स्टेट बैंक को सौंप दी है। यह रकम बैंक के फुटकर जमा खाते में जमा कर दी गयी है और बैंक ने यह रुपये "सिपुदारी" बाण्ड के अन्तर्गत करेसी चेस्ट में रखा है।

Option from Civil Servants for Absorption in Public Undertakings or Reversion to Parent Cadres

4375. SHRI R. N. BARMAN :
SHRI RAMACHANDRAN
KADANNAPPALLI :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have asked for option from the civil servants working in various Public Undertakings to opt either to serve in the Undertakings permanently or to revert to their parent cadres, within specified time-limits ; and

(b) if so, the number of such civil servants and their reaction in connection with providing such options ?

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE (SHRI

K. R. GANESH) (a). Yes Sir, excepting officers of the Industrial Management Pool, and of Defence Services employed in Defence Production undertakings.

(b) According to available information there were 1390 deputationists in all types of posts as on 31-12-1970. This number includes officers of the Defence Services other than those employed in Defence Production undertakings. The appointing authorities (Administrative Ministries or Public Enterprises depending on the level of the appointee) would decide which particular Government officers are fit to be retained and only ask such officers to exercise the option. While a few such officers have already opted in favour of permanent absorption in the public enterprises concerned, the reaction of others is not yet available, as the time limits laid down for the exercise of option are yet to be reached.

Levy of Wealth-Tax on Agricultural Assets

4376. SHRI N. E. HORO : Will the Minister of FINANCE be pleased to state :

(a) whether some courts have declared the provisions relating to the levy of Wealth-Tax on agricultural assets as *ultra vires* the Constitution ; and

(b) if so, the further action taken by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b). The Punjab & Haryana High Court, in the case of Shri Harbhajan Singh Dhullon Vs. Union of India, has given a decision declaring the provisions relating to the levy of wealth-tax on agricultural assets as *ultra vires* the Constitution of India. The Government have filed an appeal before the Supreme Court of India against the judgment of the Punjab & Haryana High Court; which is pending.

System of sectioning of Liquor Shops by Excise Department in Mysore

4377. SHRI DHARAMRAO AFZAL-PURKAR : Will the Minister of FINANCE be pleased to state :